

ITEM NO.1

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 3347/2025

VIJAY PRAKASH SHARMA

APPELLANT(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

[ONLY IA NO 308300/2025 IN SLP(CRL) NO. 18253/2024 LISTED UNDER THIS ITEM]

WITH

SLP(Crl) No. 18253/2024 (II)

(IA No. 308300/2025 - GRANT OF BAIL)

Date : 12-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Manoj K. Mishra, AOR
Mr. Kamlesh Chandra Mishra, Adv.
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Mr. Radeesh Kumar Mt, Adv.
Mr. Anand Kumar Rai, Adv.
Mr. Amulya Dev Mishra, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Aarushi Singh, Adv.
Ms. Palak Mathur, Adv.

UPON hearing the counsel the court made the following
O R D E R

SLP(Crl) No. 18253/2024 (IA No. 308300/2025 - GRANT OF BAIL)

As prayed, two weeks' time is allowed to the
learned counsel for the respondent to file reply.

(Nikita Singh)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS